

(d) whether negotiations for exporting another two million tons of iron ore through Mangalore Port are being carried on, and

(e) if so, with which countries?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra):

(a) and (b) In addition to the present five year contract commencing 1957-58 for the purchase of about 1.5 million tons of Indian iron ore per year, Japanese Steel Mills have agreed to take two million tons annually over and above their normal purchases from 1964 onwards for a period of 10 years. Negotiations are also taking place for additional exports by utilizing the existing facilities available for shipment at Paradip port.

(c) Negotiations are in progress.

(d) and (e) The State Trading Corporation are exploring possibilities of exporting iron ore through Mangalore to Italy, West Germany and the United Kingdom.

Geneva Agreement

*1141 Shri Goray Will the Prime Minister be pleased to state

(a) whether Government are aware of the fact that the Foreign Minister of China has administered a stern warning to Laos against their unilateral renunciation of the Geneva Agreement on Indo-China,

(b) whether he has asked the Government of India to "Check firmly the scheme of the US to instigate Royal Laotian Government to repudiate the Geneva Agreement" and

(c) what is the reaction of the Government to this warning?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):

(a) and (b) The Government of India are aware of the letter addressed by the Foreign Minister of the People's Republic of China to the Co-Chairmen of the Geneva Conference in

connection with the statement made by the Prime Minister of the Royal Government of Laos on 11th February, 1959, on the subject of the Geneva Agreement on Laos. They are also aware of the statement made by the Foreign Minister of the People's Republic of China in elaboration of this letter.

(c) So far as the Government of India are concerned, they are endeavouring to get the International Commission for Supervision and Control in Laos to deal with the problems connected with the Geneva Agreement on the cessation of hostilities in Laos, in accordance with the views expressed by the Co-Chairmen in their latest notes dated 31st January, 1959, copies of which are laid on the Table of the House. [See Appendix III, annexure No 90].

Industrial Disputes

*1142 { Shri Ram Krishan Gupta:
Shri Tangamani.

Will the Minister of Labour and Employment be pleased to refer to the reply given to Starred Question No 850 on the 11th December, 1958 and state the progress made so far in evolving machinery of workers and employers for screening cases wherein recourse to law courts is contemplated?

The Minister of Labour and Employment and Planning (Shri Gulzari Lal Nanda): Except for one employers' organisation, all other Central organisations of employers and workers have either set up the required machinery or have taken steps to do so.

Abolition of Contract System and Coal Mines

*1143. { Shri S. M. Banerjee:
Shri Ram Krishan Gupta:
Dr. Ram Subhag Singh:
Pandit D. N. Tiwary:

Will the Minister of Labour and Employment be pleased to refer to